

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 04
(IB)-214(PB)/2024

IN THE MATTER OF:

Vistra ITCL (India) Limited	...	Applicant/Petitioner
Vs		
Mrs. Anita Goyal	...	Respondent

Order under Section 95(1) of the Insolvency & Bankruptcy Code, 2016.

Order delivered on 08.07.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner : Mr. Ankur Singh, Ms. Pallavi Sengupta, Advs.
For Respondent : Mr. Raghav Kakkar, Mr. Dinkar Kumar, Advs.

ORDER

Ld. Counsels for the parties appeared and sought time to complete the pleadings in the matter.

List the matter again **on 23.07.2024.**

-sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)